

**POST OFFER ADVERTISEMENT UNDER REGULATION 18(12)
 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA
 (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011,
 AS AMENDED, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF
 VEDANTA LIMITED**

Registered Office: 1st Floor, 'C' Wing, Unit 103, Corporate Avenue, Atul Projects, Chakala, Andheri (East), Mumbai, Maharashtra – 400 093 | Tel. No.: +91 22 6643 4500 | Fax No.: +91 22 6643 4530

VOLUNTARY OPEN OFFER FOR ACQUISITION OF UP TO 651,000,000 (SIX HUNDRED FIFTY ONE MILLION) EQUITY SHARES, REPRESENTING 17.51% OF THE VOTING SHARE CAPITAL OF VEDANTA LIMITED ("TARGET COMPANY") AT A PRICE OF INR 235 (INDIAN RUPEES TWO HUNDRED THIRTY FIVE ONLY) PER EQUITY SHARE FROM THE PUBLIC SHAREHOLDERS BY VEDANTA RESOURCES LIMITED ("ACQUIRER") TOGETHER WITH TWIN STAR HOLDINGS LIMITED ("PAC 1"), VEDANTA HOLDINGS MAURITIUS LIMITED ("PAC 2") AND VEDANTA HOLDINGS MAURITIUS II LIMITED ("PAC 3") TOGETHER WITH PAC 1 AND PAC 2 TO BE REFERRED AS "PACS"), IN THEIR CAPACITY AS THE PERSONS ACTING IN CONCERT WITH THE ACQUIRER ("OFFER"/ "OPEN OFFER").

This post offer advertisement ("Post Offer Advertisement") is being issued by J.P. Morgan India Private Limited, the manager to the Open Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirer and the PACs in respect of the Open Offer to the Public Shareholders pursuant to and in compliance with Regulation 18(12) and other applicable provisions under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations"). This Post Offer Advertisement should be read in continuation of, and in conjunction with the public announcement dated January 09, 2021 in relation to the Offer ("PA"), corrigendum to the public announcement dated January 14, 2021, detailed public statement which was published on January 15, 2021 in Financial Express (English, All Editions except in Ahmedabad, Kochi, Hyderabad and Chennai editions on account of holiday which were published on January 16, 2021), The Free Press Journal (English, Mumbai Edition), Navshakti (Marathi, Mumbai Edition) and Jansatta (Hindi, All Editions) ("DPS"), the draft letter of offer filed with the Securities and Exchange Board of India ("SEBI") on January 19, 2021 ("DLOF"), the corrigendum to DPS and DLOF which was published on February 18, 2021 in the same newspapers as the DPS, the Letter of Offer dated March 16, 2021 along with Form of Acceptance cum Acknowledgement ("LOF"), the announcement cum corrigendum to PA, DPS and DLOF which was published on March 17, 2021 in the same newspapers as the DPS and in the Economic Times (English, All Editions) and Business Standard (English, All Editions) and the offer opening public announcement published on March 22, 2021 in same newspapers in which the DPS was published and in the Economic Times (English, All Editions) and Business Standard (English, All Editions). This Post Offer Advertisement is being published in same newspapers in which the DPS was published.

Capitalised terms used but not defined in this Post Offer Advertisement shall have the meaning assigned to such terms in the LOF.

1	Name of the Target Company:	Vedanta Limited
2	Name of the Acquirer and the PAC:	Vedanta Resources Limited (Acquirer); Twin Star Holdings Limited (PAC 1); Vedanta Holdings Mauritius Limited (PAC 2); and Vedanta Holdings Mauritius II Limited (PAC 3)
3	Name of the Manager to the Offer:	J.P. Morgan India Private Limited
4	Name of the Registrar to the Offer:	KFin Technologies Private Limited
5	Offer Details:	
	a. Date of Opening of the Offer:	Tuesday, March 23, 2021
	b. Date of Closure of the Offer:	Wednesday, April 07, 2021
6	Date of Payment of Consideration:	Friday, April 16, 2021
7	Details of Acquisition:	

Sl. No	Particulars	Proposed in offer Document	Actuals
7.1	Offer Price (per Equity Share)	INR 235	INR 235
7.2	Aggregate number of Equity Shares tendered in the Offer	651,000,000 ⁽¹⁾	374,231,161
7.3	Aggregate number of Equity Shares accepted in the Offer	651,000,000 ⁽¹⁾	374,231,161
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price)	INR 152,985,000,000 ⁽¹⁾	INR 87,944,322,835
7.5	Shareholding of the Acquirer and the PACs before agreements/ public announcement • Number • % of fully diluted voting share capital	Acquirer: Nil (0%) ⁽²⁾ PAC 1: 1,379,377,457 (37.11%) PAC 2: Nil (0%) PAC 3: 185,000,000 (4.98%) Total: 1,564,377,457 (42.09%) ⁽³⁾	Acquirer: Nil (0%) ⁽²⁾ PAC 1: 1,379,377,457 (37.11%) PAC 2: Nil (0%) PAC 3: 185,000,000 (4.98%) Total: 1,564,377,457 (42.09%) ⁽³⁾
7.6	Equity Shares acquired by way of agreements • Number • % of fully diluted voting share capital	Not Applicable Not Applicable	Not Applicable Not Applicable
7.7	Equity Shares acquired by way of Open Offer • Number • % of fully diluted voting share capital	651,000,000 ⁽¹⁾ (17.51%) ⁽¹⁾	374,231,161 (10.07%)
7.8	Equity Shares acquired after Detailed Public Statement • Number of Equity Shares acquired • Price of the Equity Shares acquired • % of fully diluted voting share capital	Nil Not Applicable (0.00%)	Nil Not Applicable (0.00%)
7.9	Post Offer shareholding of the Acquirer and the PACs • Number • % of fully diluted voting share capital	2,215,377,457 (59.60%) ⁽¹⁾⁽³⁾⁽⁴⁾	Acquirer: Nil (0%) PAC 1: 1,620,820,572 (43.60%) PAC 2: 107,342,705 (2.89%) PAC 3: 210,445,341 (5.66%) Total: 1,938,608,618 (52.15%) ⁽⁵⁾
7.10	Pre & Post offer shareholding of the Public • Number • % of fully diluted voting share capital	Pre-Offer ⁽⁶⁾ 1,668,577,851 (44.88%)	Post-Offer ⁽¹⁾ 1,017,577,851 (27.37%)
		Pre-Offer ⁽⁶⁾ 1,668,577,851 (44.88%)	Post-Offer 1,294,346,690 (34.82%)

(1) Assuming full acceptance in the Offer.

(2) The Acquirer does not hold any Equity Shares directly, however its subsidiaries namely, Finsider International Company Limited, Westglobe Limited, Welter Trading Limited, PAC 1 and PAC 3, hold 401,496,480 Equity Shares (representing 10.80% of the Voting Share Capital), 44,343,139 Equity Shares (representing 1.19% of the Voting Share Capital), 38,241,056 Equity Shares (representing 1.03% of the Voting Share Capital), 1,379,377,457 Equity Shares (representing 37.11% of the Voting Share Capital) and 185,000,000 Equity Shares (representing 4.98% of the Voting Share Capital), respectively.

(3) Assuming full acceptance in the Offer, the Acquirer, PACs and other members of the Promoter Group will hold 2,699,618,788 Equity Shares representing 72.63% of the Voting Share Capital.

(4) As disclosed in the LOF, the Offer Shares were to be acquired by the Acquirer and/ or any one or more PACs.

(5) The Acquirer, PACs and other members of the Promoter Group collectively hold 2,422,849,949 Equity Shares representing 65.18% of the Voting Share Capital.

(6) Based on the shareholding pattern of the Target Company as on March 08, 2021.

(7) 3,08,232 Equity Shares are pending for allotment and not listed on the Stock Exchanges and hence, kept in abeyance since they are sub judice. It is clarified that the shareholding data in this Post Offer Advertisement is calculated on the basis of listed capital of the Target Company which comprises of 3,717,196,639 Equity Shares and excludes 308,232 Equity Shares that are under abeyance category, pending for allotment as they are sub judice.

8 Other information

8.1 The Acquirer, the PACs, and their respective directors, in their capacity as directors, accept full responsibility for the information contained in this Post Offer Advertisement and shall be jointly and severally responsible for the fulfillment of obligations under the SEBI (SAST) Regulations in respect of the Open Offer.

8.2 A copy of this Post Offer Advertisement is expected to be available on the websites of SEBI (www.sebi.gov.in), BSE (www.bseindia.com), NSE (www.nseindia.com) and at the registered office of the Target Company.

ISSUED ON BEHALF OF THE ACQUIRER AND THE PACS BY THE MANAGER TO THE OFFER

J.P.Morgan

J.P. Morgan India Private Limited
 J.P. Morgan Tower, Off C. S. T. Road, Kalina, Santacruz (East), Mumbai – 400 098.
 Tel: +91 22 6157 3000
 Fax: +91 22 6157 3911
 Contact person: Vaibhav Shah
 Email: vedanta_openoffer@jpmorgan.com
 SEBI registration no: INM000002970
 Validity period: Permanent

REGISTRAR TO THE OFFER



Inspired By Passion, Driven By Technology.

KFin Technologies Private Limited (formerly known as Kavya Fintech Private Limited)
 Selenium Building, Tower- B, Plot No 31 & 32, Gachibowli, Financial District Nanakramguda, Serilingampally, Hyderabad Rangareddi – 500032, Telangana.
 Tel.: +91 40 6716 2222/ 1-800-34-54001
 Fax: +91 40 2343 1551.
 Contact person: Mr. Murali Krishna.
 Email: Vdl.voluntaryopenoffer@kfinfintech.com
 SEBI registration no.: INR000000221
 Validity period: Permanent

For and on behalf of the Acquirer and PACs
For and on behalf of Vedanta Resources Limited

Sd/-
Authorised Signatory

Place: London
Date: April 20, 2021

For and on behalf of Vedanta Holdings
Mauritius Limited

Sd/-
Authorised Signatory

Place: Mauritius
Date: April 20, 2021

For and on behalf of Twin Star Holdings Limited

Sd/-
Authorised Signatory

Place: Mauritius
Date: April 20, 2021

For and on behalf of Vedanta Holdings
Mauritius II Limited

Sd/-
Authorised Signatory

Place: Mauritius
Date: April 20, 2021